GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1030 ANSWERED ON:28.11.2011 CONTRACT LABOUR SYSTEM

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposal to amend the Contract Labour Act, 1970;
- (b)if so, the salient features of the proposed amendments;
- (c)the number of employees in the organized and unorganized sectors;
- (d)the reasons for not eliminating the contract labour system in the Government organizations; and
- (e)the steps taken by the Government to ensure equal wages, facilities, benefits to contract workers and prevent their exploitation?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) & (b): The proposal to amend the Contract Labour (Regulation and Abolition) Act, 1970 is under consideration of Government.
- (c): As per the National Statistical Survey Organization, Employment and unemployment Survey 2004, the number of organized and unorganized Sector employees is approx. 2.6 and 43.3 crore respectively
- (d): The contract labour per se is not prohibited and any establishment can engage contract labour as per their requirements unless, the said job/work is prohibited under section 10 of the Contract Labour (Regulation and Abolition) Act, 1970.
- (e): In order to protect the fundamental rights of workers, the Government has enacted various labour legislations and created an Inspectorate whose primary responsibility is to enforce the said legislations in the Central sphere. Rule 25(2)(v)(a) of Contract Labour (Regulation and Abolition) Central Rules, 1971 provides as one of the terms and conditions of the license that if the contract labour is performing the same and similar nature of work as being performed by the regular workers, the contract workers shall be entitled to the same wages and same service conditions as applicable to the regular workers on the same and similar kind of work provided that in case disagreement with regard to the type of work, the same shall be decided by the Deputy Chief Labour Commissioner (Central). In the Central Sphere, the Officers of the office of Chief Labour Commissioner conduct regular inspections and take action by cancelling the licences and filing the prosecutions against the violators.